

DEVAN RAMACHANDRAN, J.

W.P. (C) No.25850/2021

Dated this the 19th day of November, 2021

ORDER

The allegations in this writ petition - without meaning to say that it is correct or otherwise at this stage - would certainly bring angst to any right thinking person.

2. The learned Senior Government Pleader and Additional Public Prosecutor - Sri.P.Narayanan, submitted that necessary action has already been taken against the 4th respondent and that he will place on record the details of the same by the next posting date. He, however, added that the 4th respondent is presently not serving in the address shown in the writ petition, but that she is working in DCRB, Kollam City. He submitted that if this Court is so inclined, summons to her can be

served through the 2nd respondent - State Police Chief.

3. Smt.A.K.Preetha - learned counsel for the petitioner, vividly narrated certain incidents which she says that her client, who is a little child of 8 years, had to endure in full public gaze. She added that the incident has left an indelible Psychiatric imprint on her young mind and that she is now scared of "khaki uniform".

4. As I have said above, it is too early a stage for this Court to conclude whether the allegations made in this writ petition are right or wrong; but certainly, these are ones which should engage the personal attention of the 2nd respondent - State Police Chief, with all the seriousness it deserves.

I, therefore, permit the petitioner to take out notice to the 4th respondent through the 2nd respondent - State Police Chief; and adjourn

this matter to be called on 29.11.2021, within which time, the 2nd respondent will file an affidavit before this Court explaining and detailing the action taken against the 4th respondent.

sd/-

**DEVAN RAMACHANDRAN,
JUDGE**

H/O
SAS/19/11/2021